

CC No. 151/2019
 FIR No. 28/2009
 PS ACB
 State Vs. Jaiveer

20.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020 and; Order No. 24/DHC/2020 dated 13.07.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

Present (through Video Conference):

Ld. Additional PP Sh. Maqsood Ahmad.

Counsel Sh. Amit Goel for the sole accused.

Ld. Prosecutor submits that now he has received the file of the present case from the Naib Court and is prepared for final arguments.

Ld. Counsel for the accused has sent an e-mail dated 18.07.2020 stating that he needs 4-5 days time for preparation of written submissions and for final arguments.


दिग्विजय सिंह
 DIG VINAY SINGH
 Special Judge (PC Act) Anti Corruption
 कमरा नं. 204, द्वितीय तह
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 राजस ऐबेन्यू न्यायालय परिसर
 Rouse Avenue Court Complex
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 New Delhi

Ld. Counsel for the accused through Video Conferencing submits that the matter may be fixed on 27.07.2020 for final arguments through VC and that he shall submit his written submissions within few days from today, so that its advance copy be supplied to the Ld. Prosecutor.

Put up on 27.07.2020 at 10.00 AM through Video Conferencing for final arguments.

As soon as written submissions are received on e-mail from learned counsel foe accused, the Reader of this Court shall supply copy of the same to Ld. Prosecutor for the State.

A copy of this order be sent to the Ld. Prosecutor; the complainant and, the IO. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Dig Vinay Singh)
 Special Judge (PC Act) ACB-02
 Rouse Avenue Courts, New Delhi

DIG VINAY SINGH
 विशेष न्यायाधीश अन्तर्गत
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